

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No.599/2016 in
T.A No.12/2012

New Delhi this the 12th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Mahender Pal Wadhawan
S/o Late Shri Ram Lal Wadhawan,
R/o 39, Shankar Vihar, Vikas Marg,
Delhi - 110 092. .. Petitioner

(Petitioner in person)

Versus

Shri Sandeep Kumar
Chairman,
Delhi Transport Corporation,
Head Quarter Inderprastha,
New Delhi – 110 002. .. Respondent

(By Advocate : Ms. Arati Mahajan Shedha)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the respondent submits that in WPC No.831/2017, filed by the respondents against the orders of this Tribunal, the Hon'ble High Court directed them to deposit the entire amount as directed by this Tribunal in the O.A. and they have deposited the said amount

before the Hon'ble High Court and the WPC is now listed on 16.08.2017, and the petitioner also has put in his appearance through his counsel before the Hon'ble High Court.

2. In the circumstances and in view of the fact that the Hon'ble High Court has already seized of the matter, the CP is closed. Notice is discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the WPC is finally decided.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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